

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE GOPINATH P.
&
THE HONOURABLE MR. JUSTICE JOHNSON JOHN

Friday, the 17th day of April 2026 / 27th Chaithra, 1948
WP(PIL) NO. 86 OF 2026(S)

PETITIONER:

T.K.SAYEDALI, AGED 60 YEARS, S/O. SHAMSAN, THIRINIKAD,
UNION TERRITORY OF LAKSHADWEEP, KAVARATTI, NOW RESIDING AT
70/3116, B2 2ND FLOOR, N A MARZOOK LANE, DESHABHIMANI ROAD,
KARUGAPALLY, KALOOR, ERNAKULAM, PIN - 682017

RESPONDENTS:

1. UNION TERRITORY OF LAKSHADWEEP, REPRESENTED BY THE ADMINISTRATOR, KAVARATTI ISLAND, UNION TERRITORY OF LAKSHADWEEP, PIN - 682555
2. THE DISTRICT COLLECTOR, LAKSHADWEEP DISTRICT, KAVARATTI ISLAND, UNION TERRITORY OF LAKSHADWEEP, PIN - 682555
3. THE EXECUTIVE ENGINEER, LAKSHADWEEP PUBLIC WORKS DEPARTMENT, KAVARATTI, UNION TERRITORY OF LAKSHADWEEP, PIN - 682555
4. KAVARATTI SMART CITY LIMITED (KSCL), REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER, UNION TERRITORY OF LAKSHADWEEP, KAVARATTI, PIN - 682555
5. LAKSHADWEEP COASTAL ZONE MANAGEMENT AUTHORITY (LCZMA), REPRESENTED BY ITS CHAIRMAN, KAVARATTI, UNION TERRITORY OF LAKSHADWEEP, PIN - 682555
6. UNION OF INDIA, REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, NEW DELHI, PIN - 110003
7. DEPARTMENT OF SCIENCE AND TECHNOLOGY, KAVARATTI, REPRESENTED BY ITS SECRETARY, KAVARATTI ISLAND, UNION TERRITORY OF LAKSHADWEEP, PIN - 682555
8. LAKSHADWEEP POLLUTION CONTROL COMMITTEE, REPRESENTED BY ITS MEMBER SECRETARY, KAVARATTI, UNION TERRITORY OF LAKSHADWEEP, PIN - 682555

Writ petition (public interest litigation) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(PIL) the High Court be pleased to direct the respondents to immediately stop all construction activities relating to the tourist resort project in Survey Nos. 90A/3, 95A/1 and 96A/3 of Kavaratti village more particularly situated near the Western Jetty area at Kavaratti Islands, Union Territory of Lakshadweep, pending disposal of this writ petition.

P.T.O.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(PIL) and upon hearing the arguments of M/S. V.V.SURENDRAN, P.A.HARISH & APOORVA RAMKUMAR, Advocates for the petitioner and of STANDING COUNSEL for R1 to R5, R7 & R8, the court passed the following:

ORDER

This is a public interest litigation alleging that certain constructions are being made by the Lakshadweep Administration at Kavaratti in violation of the Island Protection Zone Notification, 2019.

The learned Standing Counsel appearing for the Lakshadweep Administration submits that the Administration is developing a tourist resort. He submits that no construction will be made in the No-Development Zone.

This is recorded.

Post on 21/04/2026.

Sd/- GOPINATH P., JUDGE



Sd/- JOHNSON JOHN, JUDGE